

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**
Original Application No. 295/2023

IN THE MATTER OF:

Dimpal Kumar

...Applicant

Versus

State of Punjab & Ors.

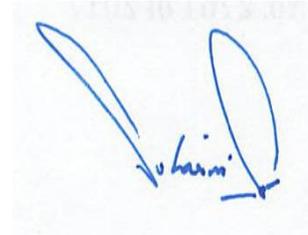
...Respondent(s)

N.D.O.H. – 22.07.2025

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THROUGH



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New Delhi
Date: 27.03.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 295 of 2023

IN THE MATTER OF

DIMPAL KUMAR

...APPLICANT

Vs.

STATE OF PUNJAB & ORS.

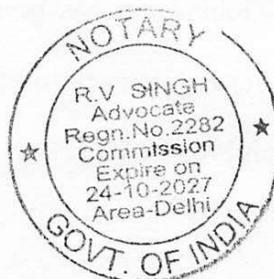
..... RESPONDENT (s)

AFFIDAVIT ON BEHALF OF RESPONDENT No. 6- MINISTRY OF
ENVIRONMENT, FOREST AND CLIMATE CHANGE.

I, Mr. Nallomolu Subrahmanyam S/o Mr. Narasimha Rao aged about 37 Years, presently working as Scientist 'E' with the Ministry of Environment, Forest and Climate Change (hereinafter referred to as MoEFCC) having an office at Indira Paryavaran Bhawan, Jor Bagh, New Delhi -110003, do hereby solemnly affirm and state as hereunder:

1. That, I am well acquainted with the facts and circumstances of the case and competent to swear this affidavit on behalf of MoEFCC being Respondent No. 6 in the present application.
2. The present affidavit is filed respectfully with this Hon'ble Tribunal's order dated 15.01.2025.

N. Subrahmanyam



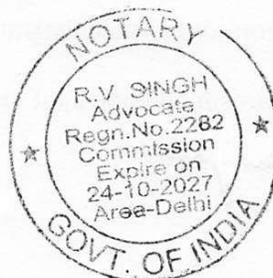
3. The Answering Respondent is engaged in, *inter alia*, policy formulation for abatement, control, and prevention of pollution and prescribing environmental standards to be implemented through the Central Pollution Control Board (CPCB) and State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs). Besides, the concerned State Pollution Control Boards/Pollution Control Committees are empowered to take all such measures as are deemed necessary or expedient for the purpose of protecting and improving the quality of the environment as well as prevention, control, and abatement of environmental pollution.
4. It is humbly submitted that, as per Section 19(3) of The Air (Prevention and Control of Pollution) Act, 1981 provides "If the State Government, after consultation with the State Board, is of opinion that the use of any fuel, other than an approved fuel, in any air pollution control area or part thereof, may cause or is likely to cause air pollution, it may, by notification in the Official Gazette, prohibit the use of such fuel in such area or part thereof with effect from such date (being not less than three months from the date of publication of the notification) as may be specified in the notification".
5. It is humbly submitted that, Mandi Gobindgarh has been identified as a non-attainment city (NAC) for not meeting the National Ambient Air Quality Standards (NAAQS) for PM 10 over a period of five years and is covered under NCAP. Mandi Gobindgarh has been provided with an annual air pollution reduction target for PM10 levels to achieve an overall reduction of up to 40% by 2025-26 or to achieve NAAQS.

N. Subrahmanyam



6. It is humbly submitted that, the City action plans have been prepared by Mandi Gobindgarh and approved by the Directorate of Environment and Climate Change, Department of Science, Technology and Environment, Government of Punjab on 30.04.2019.
7. It is humbly submitted that the Annual action plan for Mandi Gobindgarh for FY 2022-23 & 2023-24 was prepared and implemented. Further, the Annual Action Plan for the current FY 2024-25 is submitted on the PRANA portal on 12.12.2024.
8. It is humbly submitted that, the Source Apportionment Study for Mandi Gobindgarh has been completed by IIT, Delhi in September 2024 to assess the contribution of various sources of pollution for prioritizing air pollution reduction control measures. Source Apportionment Study for Mandi Gobindgarh reveals that the contribution of road dust for PM10 and PM2.5 levels is 63% and 37%, respectively. Mandi Gobindgarh focused its actions majorly on the end-to-end pavement of roads, mechanical sweeping of roads, water sprinkling measures, collection of Construction & demolition waste, and greening of urban spaces.
9. It is humbly submitted that, for Mandi Gobindgarh, an amount of Rs. 5.64 Crore has been provided under NCAP during 2019-20 to 2023-24 and an amount of Rs. 4.38 Crore has been utilized as reported on PRANA Portal.
10. Further, Rs. 1.72 Crore has been allocated for FY 2024-25 for Mandi Gobindgarh to implement annual action plans for the reduction of air pollution. Mandi

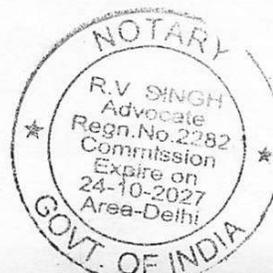
N. Subrahmanyam



Gobindgarh is using NCAP funds mainly for the procurement of Mechanical Road Sweepers, End-to-end pavement, etc.

11. It is humbly submitted that the District Environment Committee (DEC) under the Chairmanship of Deputy Commissioner/ Additional Deputy Commissioner has been constituted for regular monitoring and implementation of action plans.
12. It is humbly submitted that Mandi Gobindgarh has shown a reduction in annual PM10 levels from 148 $\mu\text{g}/\text{m}^3$ in 2017-18 to 126 $\mu\text{g}/\text{m}^3$ in 2023-24 with an overall reduction of 15% in 2023-24 with respect to 2017-18.
13. It is humbly submitted that Mandi Gobindgarh being an industrial belt has shifted 124 Nos. of rolling mills to cleaner fuels (PNG) till date.
14. It is humbly submitted that, the Answering Respondent notifies "Standards for Emission or Discharge of Environmental Pollutants from various Industries" under Schedule-I of the Environment Protection Rules, 1986. The general standards as notified under Schedule-VI of the Environment Protection Rules, 1986 are applicable where specific standards are not available for the industrial sectors.
15. It is humbly submitted that the concerned SPCB/PCC ensures the implementation of said standards. CPCB has directed all 17 categories of high pollution potential industries and common waste treatment facilities to install Online Continuous Effluent/ Emission Monitoring Systems (OCEMS) for strengthening monitoring mechanism and effective compliance through self-regulatory mechanism and constant vigil on pollution levels.

N. Subramanyam



16. It is humbly submitted that Real-time value of environmental pollutants of trade effluent and emissions generated through OCEMS are transmitted online to CPCB and concerned SPCB/PCC on 24x7 basis. Central software processes the data and in case of value of pollutant, parameter exceeds prescribed environmental norms, an automatic SMS alert is generated and sent to industrial unit, SPCB and CPCB, so that corrective measures can be taken by, the industry immediately and appropriate, action can be taken by concerned SPCB/PCC/CPCB.

17. That, the Answering Respondent reserves its right to file additional information before the Hon'ble Tribunal, if required, till Pendente-Lite.

18. That, in view of the submissions made above, the answering respondent herein shall abide by all the orders/directions passed by the Hon'ble Tribunal in the instant matter

N. Subrahmanyam
DEPONENT

(एन. सुब्रह्मण्यम)
(N. SUBRAHMANYAM)
वैज्ञानिक 'ई'/Scientist 'E'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min. of Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

VERIFICATION:

*I identified the deponent/executor
who has signed in my presence.*

Verified at New Delhi on the 27 MAR 2025 of March, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been suppressed or concealed therein.

N. Subrahmanyam
DEPONENT

(एन. सुब्रह्मण्यम)
(N. SUBRAHMANYAM)
वैज्ञानिक 'ई'/Scientist 'E'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min. of Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi



Solemnly affirmed before me read over & explained to the deponent.

Notary Public, Delhi

27 MAR 2025